

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD – Training programme on ‘Integrating Child Forensics into implementation of the POCSO Act, 2012’ – Nomination of District and Sessions Judges who are holding the POCSO Courts in the State of Telangana **(excluding Principal District & Sessions Judges who are holding Full Additional Charge of POCSO Courts)** to participate in the above said Training Programme scheduled from 31.07.2024 to 03.08.2024 at the Judicial Academy, Secunderabad - **Relief Arrangements - ORDERS - ISSUED.**

READ: Letter Roc.No.300/2024/TGSJA-Sec’bad, dated 08.07.2024 from the Director, Telangana State Judicial Academy, Secunderabad.

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ORDER ROC.NO.2892/2024-B.SPL., DATED: 26.07.2024

The High Court is pleased to pass the following order:

The following (16) District and Sessions Judges **(excluding Principal District & Sessions Judges who are holding FAC. of POCSO Courts)**, who are holding the POCSO Courts in the State of Telangana, mentioned in Column No.2, are hereby nominated to participate in the Training Programme on “Integrating Child Forensics into Implementation of the POCSO Act, 2012” from 31.07.2024 (Wednesday) to 03.08.2024 (Saturday) at Telangana State Judicial Academy, Secunderabad. The nominated officers are directed to **report at the Academy on 31.07.2024 at 8.30 am** to undergo the said training programme.

SL. NO.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	PRESIDING OFFICER OF THE COURT PLACED AS FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	DR. P.SIVA RAM PRASAD, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989 -cum- II Additional District and Sessions Judge, Adilabad.	Principal District and Sessions Judge, Adilabad.
2.	SRI D.VENKATESH, I Additional District and Sessions Judge, Karimnagar.	Principal District and Sessions Judge, Karimnagar.
3.	SMT. K.UMADEVI, I Additional District and Sessions Judge, Khammam.	II Additional District and Sessions Judge, Khammam.

4.	SMT RACHAPUDI SREEDEVI, Judge, Family Court-cum- III Additional District and Sessions Judge, Mahabubnagar.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Mahabubnagar.
5.	SMT. K.JAYANTHI, I Additional District and Sessions Judge, Sangareddy.	Principal District and Sessions Judge, Sangareddy.
6.	G.SAMPURNA ANAND, I Additional District and Sessions Judge, Nalgonda.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.
7.	SMT. M.SHYAM SREE, I Additional District and Sessions Judge, Suryapet.	Principal District and Sessions Judge-cum-Chairman, Land Reforms Appellate Tribunal, Suryapet.
8.	SMT M.KANAKA DURGA, I Additional District and Sessions Judge, Nizamabad.	Principal District and Sessions Judge, Nizamabad.
9.	SRI LALSINGH SRINIVAS NAIK I Additional District and Sessions Judge, Kamareddy	Principal District and Sessions Judge, Kamareddy.
10.	SMT. M.K.PADMAVATHI, Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Rangareddy District at L.B.Nagar.	VIII Additional District and Sessions Judge-cum-VIII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
11.	SRI P.ANJANEYULU, Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Rangareddy District at Rajendranagar.	XII Additional District and Sessions Judge-cum-XII Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
12.	SMT. HARISHA, IX Additional District and Sessions Judge-cum-IX Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.	XI Additional District and Sessions Judge-cum-XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
13.	SRI J.JEEVAN KUMAR, II Additional District and Sessions Judge-cum- I Additional Metropolitan Sessions Judge-cum-II Additional Family Court, Medchal-Malkajgiri District at Medchal.	III Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge-cum-Principal Family Court, Medchal-Malkajgiri District at Kukatpally.

14.	SMT MANISHA SRAVAN UNNAM, Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Warangal at Hanumakonda.	I Additional District and Sessions Judge, Warangal at Hanumakonda
15.	SMT. TANITHA, Special Court in the cadre of Sessions Judges for Trial and Disposal of Protection of Children from Sexual Offences (POCSO Act) Cases -cum- XII Additional Metropolitan Sessions Judge, Hyderabad.	IV Additional Metropolitan Sessions Judge, Hyderabad – cum – XVIII Additional Chief Judge, City Civil Court, Hyderabad
16.	SMT. B.PUSHPALATHA, Fast Track Special Court for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act Cases, Hyderabad	I Additional Metropolitan Sessions Judge, Hyderabad-cum-XV Additional Chief Judge, City Civil Court, Hyderabad.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the above said officers, who are nominated to participate in the said training programme.

In case, the officers mentioned in column number 3, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On completion of the said training programme, the officers mentioned in Column No.2 shall resume charge of their regular post and also the post(s) for which they are holding full additional charge if any, from the officers mentioned in Column No.3.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the training programme at Telangana State Judicial Academy, Secunderabad.
 2. **The nominated officers are entitled only for actual journey time.**


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The officers and In-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.

4. The Chief Judge, City Civil Court, Hyderabad.
 5. The Metropolitan Sessions Judge, Hyderabad.
 6. **THE PRL. DISTRICT AND SESSIONS JUDGES / DISTRICT TREASURY OFFICERS:**
 - 1) Adilabad 2) Karimnagar 3) Khammam
 - 4) Mahabubnagar 5) Sangareddy 6) Nalgonda
 - 7) Suryapet 8) Nizamabad 9) Kamareddy
 - 10) Ranga Reddy 11) Medchal-Malkajiri 12) Warangal
 7. The Pay and Accounts Officer, Hyderabad.
 8. The District Treasury Officer, Rangareddy District at Exhibition Grounds, Nampally, Hyderabad.
 9. The District Treasury Officer, Shamirpet, Medchal-Malkajiri District.
 10. **THE SECTION OFFICERS :**
 - a) Special Officers Section b) Vigilance Cell c) E-Section
 - d) Work Review Cell e) O.P.Cell f) B-Section
 - g) Accounts Section h) Computer Section i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.

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